

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 673/2017  
O.A. No. 4203/2015

New Delhi, this the 12<sup>th</sup> day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Sujata Rawat,  
D/o Late Shri N.S. Rawat,  
R/o H.No.320, Sector 9,  
R.K. Puram, New Delhi. .. Applicant

(By Advocate: Ms. Priyanka Pandey for Shri Manish Kumar)

Versus

1. Mr. S.S. Vempati,  
Chief Executive Officer,  
Prasar Bharti Corporation,  
Block-C, Doordarshan Bhawan,  
Copernicus Marg,  
New Delhi-110 001.
2. Ms. Supriya Sahu,  
Director General,  
Doordarshan,  
Doordarshan Bhawan,  
Mandi House,  
New Delhi-110 001.
3. Mr. Ajay Mittal,  
The Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhavan, 5<sup>th</sup> Floor,  
New Delhi. | Deleted as per  
| order dated  
| 21.03.2018  
.. Respondents

(By Advocate : Shri Rajeev Sharma for R-1 & 2)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. The compliance affidavit filed by the respondents clearly indicates that they have complied with the orders of this Tribunal in all respects except with regard to promotion at par with certain juniors on the ground that the said issue is sub-judice in another pending O.A. No.2596/2015, wherein certain interim orders were passed.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, this order shall not preclude the petitioner from availing her remedies, in accordance with law, once the O.A. No.2596/2015 is finally disposed of or the legal impediment is cleared. No costs.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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